

15

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.264/2002

Thursday, this the 27th day of February, 2003

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Mool Chand
S/o Shri Kehm Chand
R/o 66/1, Sector-1,
Pushp Vihar, M.B. Road,
New Delhi

2. Shri Rajesh,
S/o Shri Raghbir Singh,
R/o 20/8, Dakshinpuri,
J.J. Colony, New Delhi

.... Applicants

(By Advocate : Ms. Meenu Mainee, proxy counsel
for Shri B.S. Mainee)

Versus

Union of India through

1. The Secretary,
Ministry of Water Resources,
Shram Shakti Bhawan,
Rafi Marg, New Delhi

2. The Central Soil and Material
Research Centre,
I.I.T. Hostel,
Outer Ring Road,
Hauz Khas, New Delhi

.... Respondents

(By Advocate : Shri S.K Gupta, proxy counsel
for Sh. H.K. Gangwani)

O R D E R (Oral)

BY HON'BLE DR. A. VEDAVALLI, MEMBER (J):

Learned proxy counsel for the applicants' counsel submits that she may be permitted to withdraw this OA with liberty to file a fresh OA stating that after the filing of the OA on 29.1.2002 she has come to know recently that an Office Memorandum No. 40011/6/2002-Estt(C) dated 6th June, 2002 clarifying the position regarding Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Govt. of India, 1993 has been issued by the Department of Personnel &

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Training, which would be helpful to the applicants in the present OA. Permission granted. The OA is dismissed as withdrawn with liberty granted to the applicants to approach the Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

A. Vedavalli

(DR. A. VEDAVALLI)
MEMBER (J)

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